National Company Law Tribunal

Allahabad Bench

CPNO. (IB) 107/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18/11.2017

NAME OF THE COMPANY: Cute Chemicals VS. Uniword Sugars Prt LAd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of ISB code of 2016

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	Zain Abbas	Adv	OPERATIONAL W.	an .
<u>2.</u>	Anut Cupto	PG	Respondent	(Duf Campar
3.	Savjey Topóya	LED	4	Den

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Advocate, Shri Zain Abbas for the petitioner/Operational Creditor. Shri Amit Gupta along with Sanjay Tapariya, C.O. of Company present.

The case is fixed for the argument. During the course of argument, it has been so informed that there are three Secured Creditors Banks, who have advanced loan to the Corporate Debtor Company to the extent of Rs. 56 Crores. That apart, some other Stake holders/ other suppliers have send a Demand Notice U/s 8 of the I & B Code to the Corporate Debtor Company demanding payment of Debts due by or to initiate CIRP in respect of it.

Keeping in view of such factual position, we feel appropriate to ascertain the view of other Secured Creditors on Proposed CIRP in respect of the Corporate Debtor. Hence, the Corporate Debtor Company is directed to communicate a copy of this order to all its Secured Creditors along with a copy of the present petition, reply/ objection along with annexures, so as to make them able to offer their response/ comments, if any, in the present matter.

The matter be listed on 21st November, 2017.

Date: 14/11/2017

Typed by Jyoti (Stenographer) H.P. Chaturvedi, Member(Judiciai)